

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:8

ANSWERED ON:22.11.2011

BOMB BLASTS

Shetkar Shri Suresh Kumar;Singh Shri Yashvir

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of bomb blasts reported recently in the country;
- (b) the number of persons killed/injured, compensation announced and paid to the victims of the terrorist activities during the current year;
- (c) whether the Government has conducted any investigation in this regard;
- (d) if so, the outcome thereof; and
- (e) the remedial measures taken/proposed to be taken by the Government to check recurrence of such incidents in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 8 FOR 22.11.2011.

(a) to (d): As per the available information, the details of the bomb blasts, persons killed / injured, compensation to the victims paid and the status of the investigation since 2010 is attached as Annexure – I.

(e): Govt. is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no reasons, genuine or imaginary can justify terrorism or violence. In order to deal with the menace of extremism and terrorism the Government has taken various measures which inter-alia, include augmenting the strength of Central Para-Military Forces; amendment to the CISF Act to enable deployment of CISF in joint venture or private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) is being created.

The Prevention of Money Laundering Act was amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offences.

Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also at the multi-level bi-lateral interactions.